

**High Court of Jammu & Kashmir and Ladakh at Srinagar**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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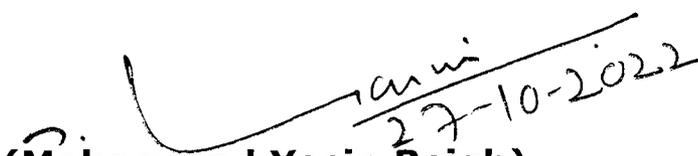
**NOTIFICATION**

No: 17017/2022 RG/LP

Dated: 27-10-2022

It is hereby notified that Shri Abdul Rashid Malik, S/O Sh. Gh. Qadir Malik R/O Wanigam, Tehsil Tangmarg District Baramulla (Former District & Sessions Judge), who had voluntarily surrendered his Certificate of Enrolment No.269/1987 dated 16.06.1987 and suspended his practice as an Advocate, is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

**By Order.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38220-38229 RG/LP

Dated: 27-10-2022

Copy to the: -

1. Principal District & Sessions Judge, Srinagar.
2. Registrar Judicial, High Court Wing Srinagar.
3. Secretary, Bar Council of India, New Delhi
4. President, J&K High Court Bar Association, Srinagar.
5. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts High Court of J&K and Ladakh, Srinagar for getting the same uploaded on the official website of the High Court.
7. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
8. Shri Abdul Rashid Malik, Former District & Sessions Judge S/O Sh. Gh. Qadir Malik R/O Wanigam, Tehsil Tangmarg, District Baramulla.

.....for information.

  
Registrar (Adm.)